

ANNEXURE-XLIV

No. 6/1/85-Estt.(Pay-I)
Government of India
Ministry of Personnel & Training, administrative
Reforms & Public Grievances and Pension
Department of Personnel & Training

New Delhi 110001, the 16th July, 1985

OFFICE MEMORANDUM

Subject:- Participation by Central Government Servants in sporting events and tournaments of national or international importance.

At present Special casual leave is granted to Central Government servants for a period not exceeding 30 days in any one calendar year for

- (i) Participating in sporting events of national/international importance;
- (ii) Coaching/administration of teams participating in sporting events of national/international importance;
- (iii) Attending coaching or training camps under Rajkumari Amrit kaur Coaching Scheme or similar All India Coaching or Training Schemes;
- (iv) Attending coaching or training camps at the National Institute of Sports, Patiala;
- (v) Participating in mountaineering expeditions;
- (vi) Attending coaching camps in sports organized by National Sports Federation/Sports Boards recognized by All India Council of Sports; and
- (vii) Participating in trekking expeditions;

2. Special Casual Leave is also granted to Central Government servants for a period not exceeding 10 days in any one calendar year for participating in inter-ministerial and inter-departmental tournaments and sporting events held in and outside Delhi.

3. The Government of India have had under consideration for some time past the question of granting some further incentives/facilities to sportsmen and sportswomen. The matter has been examined and the President is pleased to decide as follows:-

- (i) In the case of Central Government servants who are selected for participating in sporting events of national/international importance, the period of the actual days on which they participate in the events as also the time spent in travelling to and from such tournaments/meets may be treated as duty. Further, if any pro-participating Coaching Camp is held in connection with the above mentioned events and the Government servant is required to attend the same, this period may also be treated as on duty. Consequently, the existing provisions regarding grant of Special Casual leave for the purposes mentioned in this item may be treated as cancelled.
- (ii) The quantum of Special Casual leave for a period not exceeding 30 days in a Calendar year allowed to Central Government employees, for purposes indicated at items (iii) to (vii) in para 1 above, will cover also their attending the pre-selection trials/camps connected with sporting events of national/international importance.
- (iii) The Central Government employees who are selected for participating in sporting events of national/international importance within India, may be allowed to travel by First Class by train. In the case of events of international importance held outside India, they may be entitled to travel by economy class by air.

(iv) (a) The number of increments to be awarded for achieving excellence in National events should be laid down at a scale lower than for excellence in International events, say one increment for National events and two increments for International events.

(b) The total number of increment to be awarded to an individual should not exceed five in his/her entire career.

(c) The increments so granted would continue to be drawn at the same rate till retirement and would count for the purpose of retirement benefits but not for pay fixation on promotion on the analogy of incentive increments awarded for promoting small family norms.

In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders are issued with the concurrence of the Comptroller and Auditor General of India.

Sd/-
(S.HARIHRAAN)
UNDER SECRETARY TO THE GOVT. OF INDIA

मध्यप्रदेश शासन
सामान्य प्रशासन विभाग
(शासकीय कर्मचारी कल्याण संगठन)
मंत्रालय, चालन्दा भवन, भोपाल

भोपाल, दिनांक 12/11/2002

एफ. 2-8/91/1-15/कक

शासन के समस्त विभाग,
अध्यक्ष, राजस्व मंडल, मध्यप्रदेश, ग्वालियर,
समस्त विभागाध्यक्ष,
समस्त संभागयुक्त,
समस्त कलेक्टर,
समस्त मुख्य कार्यपालन अधिकारी, जिला पंचायत,
मध्यप्रदेश।

विषय :—खेल प्रतियोगिताओं में स्वर्ण पदक प्राप्त करने वाले कर्मचारियों/खिलाड़ियों को एक अग्रिम वेतन वृद्धि स्वीकृत करने बाबत।

राज्य शासन द्वारा निर्णय लिया गया है कि निम्नांकित शर्तों के अधीन राज्य के नियमित शासकीय कर्मचारी/खिलाड़ियों को एक वेतन वृद्धि की सुविधा प्रदान की जावे :—

1. (अ) जिन्होंने मान्यता प्राप्त खेल संघों द्वारा आयोजित राष्ट्रीय/अखिल भारतीय/सिविल सेवा प्रतियोगिताओं में स्वर्ण पदक अथवा प्रथम स्थान प्राप्त किया हो।
- (ब) जिन्होंने मान्यता प्राप्त खेल संघों द्वारा आयोजित अन्तर्राष्ट्रीय प्रतियोगिताओं में भारत का प्रतिनिधित्व किया हो।
2. ऐसी खेल प्रतियोगिताओं में जिनमें युगल/युगल मिश्रित कर्मचारियों/खिलाड़ियों ने स्वर्ण पदक अथवा प्रथम स्थान प्राप्त किया हो, दोनों कर्मचारी/खिलाड़ियों को एक अग्रिम वेतन वृद्धि की पात्रता होगी।
3. ऐसी खेल प्रतियोगिताओं में जिनमें टीम ने स्वर्ण पदक अथवा प्रथम स्थान प्राप्त किया हो, टीम के प्रत्येक सदस्य (जिसने खेल में भाग लिया हो) को एक अग्रिम वेतन वृद्धि की पात्रता होगी, किन्तु टीम के मैनेजर एवं कोच को एक अग्रिम वेतन वृद्धि की पात्रता नहीं होगी।
4. शासकीय कर्मचारी/खिलाड़ियों को एक अग्रिम वेतन वृद्धि की सुविधा वर्ष में केवल एक बार ही देयी होगी, भले ही प्रतियोगिता का आयोजन वर्ष में एक बार से अधिक हुआ हो, और उन सभी प्रतियोगिताओं में स्वर्ण पदक अथवा प्रथम स्थान प्राप्त किया हो।
5. राज्य के शासकीय कर्मचारी/खिलाड़ियों को वेतन वृद्धि की यह सुविधा पूर्ण सेवाकाल में 5 (पाँच) अग्रिम वेतन वृद्धि से अधिक नहीं होगी।
6. वेतन वृद्धि की यह सुविधा केवल राज्य शासन के नियमित कर्मचारी/खिलाड़ियों को ही लागू होगी, केन्द्र शासन, निगम मण्डल, अर्द्ध शासकीय, अशासकीय संस्थाओं के कर्मचारी/खिलाड़ियों को यह सुविधा लागू नहीं होगी।

निरस्त-2